

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

11.

C.P.(IB)/99(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.04.2024**

NAME OF THE PARTIES: Reliance Commercial Finance Limited
Vs
Arion Movie Productions Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through video conference:

1. Mr. Ranveer Chapekar i/b Thodur Law, Ld. Counsel for Financial Creditor present (VC). Mr. Harshvardhan Borse, Ld. Counsel for the Corporate Debtor present (VC).
2. Counsel for the Corporate Debtor seeks one week's time to file reply. Time granted, finally, to file reply. Copy of the reply to be served upon the Financial Creditor at least three days in advance of the next date of hearing. If the Corporate Debtor fails to file reply within one week, the right to file reply will be forfeited.
3. At the request of the Counsel for the Corporate Debtor, list this matter on **26.04.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)